

SECTION-IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.)NO. 6138 OF 2006

CBI, ACB, MUMBAI ...PETITIONER
VERSUS
SHRI NARENDRA LAL JAIN & ORS. ...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 14th January, 2013, when the Court was pleased to pass the following order :-

**"Perused the letter.
Six weeks' time is allowed to the counsel for
respondents for seeking instructions.
List thereafter."**

It is submitted that in view of his letter dated 11th January, 2013, circulated before Hon'ble Court, Mr. K. N. Rai, Advocate has not filed any document in the matter, so far. Service of show cause notice is complete in the matter.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 13th Day of September, 2013.

ASSISTANT REGISTRAR

Copy to :
Mr. P. Parmeshwaran, Adv.
Mr. K. N. Rai, Adv.
Mr. Sunil Kr. Verma, Adv.

ASSISTANT REGISTRAR

c3/km